

RAJASTHAN HIGH COURT, JODHPUR

C I R C U L A R

No. 01 /P.I./2015

Date: 16.01.2015

Sub: Regular updation & uploading of data on NJDG.

It has been noticed on verifying the correctness of the information available on the NJDG, some discrepancies in the figures given in regular returns vis-à-vis reflected on NJDG have cropped up. The Discrepancies denote either all the pending cases have not been feeded to the Computer System and/ or the disposal of cases has not been feeded to the Computer System on regular basis.

To achieve the set target, it is necessary to held the employee concerned responsible for the lapses and discrepancies which shall be supervised individually by the Presiding Officer concerned. In this regard, a regular and day-to-day updation of case data on computer needs to be done by the Reader, whereas regular uploading of data of new cases on computer system has to be done by the employee having charge of respective section/ files.

Therefore, in continuation of earlier circular No.18/P.I./2014 dated 10.12.2014, all the Presiding Officers of the courts' concerned are directed to verify regularly the day-to-day Updation of case-data and uploading on NJDG. They are also directed to send a weekly status report to the District Judge concerned. The District Judge(s) shall monitor and ensure the correctness of statistics by comparing the same with the status report available on NJDG and forward a consolidated statement to this office within three days at the end of each week.

By Order


REGISTRAR GENERAL

Date: 16.01.2015

No. 46

Copy forwarded to All the District & Sessions Judges with the request to circulate it amongst all the Presiding Officers of Subordinate Courts, Special Courts, Tribunals and designated courts of their Judgeship.


REGISTRAR GENERAL